



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



RBI/2023-24/92
DoR.RET.REC.59/12.01.001/2023-24

December 22, 2023

The Chairperson / CEOs of all Commercial Banks

Madam / Dear Sir,

Reverse Repo transactions - Reporting in Form 'A' Return

Please refer to the circular DoR.RET.REC.43/12.01.001/2023-24 dated October 16, 2023 on the captioned subject.

2. On a review, it has been decided to revise the instructions contained in Para B of the above circular. Accordingly, the Reverse Repo transactions of a bank with non-banks (other institutions) should be reported as under:

- i. For original tenors up to and inclusive of 14 days - Not required to be reported in Form A.
- ii. For original tenors more than 14 days - Item VI(a) of Form A [i.e. Loans, cash credits and overdrafts under Bank Credit in India (excluding inter-bank advances)]

3. All other instructions specified in the above circular dated October 16, 2023 remain unchanged.

Yours faithfully,

(Brij Raj)
Chief General Manager

विनियमन विभाग, केंद्रीय कार्यालय, 12वीं और 13वीं मंज़िल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, मुंबई 400001
टेलीफोन /Tel No: 22601000 फैक्स/ Fax No: 022-2270 5670, 2260 5671, 5691 2270, 2260 5692
Department of Regulation, Central Office, 12th & 13th Floor, Central Office Building, Shaheed Bhagat Singh Marg, Mumbai – 400001
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बैंक हिंदी में पत्राचार का स्वागत करता है

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.